

## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.10.2017. AT 10.30 AM

TRANSFER PETITION NO.		
COMPANY PETITION/APPLICATION NO.	CP No. 182/241/HDB/2017	
NAME OF THE COMPANY	Prudential Sugar Corporation Ltd &Others	
NAME OF THE PETITIONER(S)	Chadalavada Krishna Murthy & Others	
NAME OF THE RESPONDENT(S)	Viod Kumar Baid & Prudential Sugar Corporation Ltd & Others	
UNDER SECTION	241	

## Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
ViPniyanka Authorised Rapresentation	ACS	priyopbluri@gmadion	Porijanco

## Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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FOR 12-12		litigation hyde tatul	ed Kammer
M.M. Viswary appearing on behalf	Alizorate	VISWAYajk123@ gmail com	100 101
of t. Suryanarayana R-S	74 vocate	9494130760	Ver

Heard Ms. V. Priyanka, Learned ACS for the Petitioner Company and Shri Rama Chandra Rao Gurram (R-12) and Shri M.M. Viswaraj appearing on behalf of Shri Y. Suryanarayana, Learned Counsel for the Respondents (R-5).

The Learned Counsel for Respondents submit that they would be filing a comprehensive reply by taking into account the issue of maintainability and merits of the case. Therefore, they requested two weeks' time to file their comprehensive reply. Since the Learned Counsel for the Respondents are raising several pleas about the maintainability, the Tribunal is inclined to take the CP for final hearing at an early date. Post the matter for final hearing on 10.11.2017.

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Member (T)

Member (J)

Bm